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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

RA No. 176/93 in
OA No. 3068/91

Date of Order: S. 7.93.

Shri Chattar Sain

...Petitioner

Versus

Union of India & Others

...Respondents

Coram: The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. J.P. Sharma, Member (J)

O R D E R

In this review petition the petitioner has prayed for review of our judgement dated 19.4.93 rendered in OA-3068/91. The O.A. was dismissed on the ground that it was barred by limitation under Section 21 of the Administrative Tribunals Act, 1985. The Supreme Court in the the case of **Ratam Chandra Sammanta & Ors. v. The Union of India & Ors.** JT 1993 (3) SC 418 has held:-

"A Writ is issued by this Court in favour of a person who has some right. And not for sake of roving enquiry leaving scope for manoeuvring. Delay itself deprives a person of his remedy available in law. In absence of any fresh cause of action or any legislation a person who has lost his remedy by lapse of time loses his right as well."

In the above circumstances, we are not persuaded to go into the merits of the case. The R.A. is accordingly rejected in circulation.

J. P. Sharma
(J.P. Sharma)

Member (J)

S. 7.93

I. K. Rasgotra
(I.K. Rasgotra)
Member (A)

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